

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 317/GT/2014

Subject : Revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.

Date of Hearing : 18.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corp. Ltd. (UPPCL) and 12 others

Parties present: Shri Vivek Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri E.P. Rao, NTPC
Shri Ajay Dua, NTPC
Shri Rajeev Chaudhary, NTPC
Smt. Smriti Mishra, TPDDL
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms
Shri Manish Garg, BYPL and UPPCL
Shri Sameer Singh, Advocate, BYPL
Shri Nishant Grover, Advocate, BYPL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) after the truing up exercise.
- b) Final tariff for the 2009-14 tariff period was allowed vide order dated 15.5.2014 in Petition No. 176/GT/2013.
- c) Auditor Certificate, rejoinder to the reply filed by UPPCL, JVVNL and Rajasthan Discoms has already been filed. BRPL has filed the reply to the petition on 6.5.2016 and rejoinder to it will be submitted.

2. The learned counsel for BYPL has raised the issue of MGR contract with IRCON, cost of ash dyke, cost of de-capitalization, etc. The learned counsel for



UPPCL has raised the issue of method of capitalization of the items and depreciation claimed by the petitioner.

3. The Commission directed the petitioner to file the rejoinder to reply filed BRPL and following information on affidavit, by 20.6.2016, with an advance copy to the respondents:-

- a. Certificate to the effect that all assets of the gross block as on 31.3.2013 and 31.3.2014 are in service. In case, any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered.
 - b. Clarification/confirmation that all the actual expenditure incurred during is towards final payments made and no outstanding payment is due.
 - c. Details of payments received, if any from M/s Alstom towards dispute resolution with the sub-contractor.
 - d. The petitioner has submitted that it has filed review petition/appeal in respect of certain claims disallowed vide order dated 15.5.2014/7.6.2012. Submit the outcome of such appeals.
 - e. Justifications towards the increase in the opening value of freehold land on 1.4.2009 from ₹3088.70 lakh approved vide order dated 15.5.2014 to an opening value of ₹3109.14 lakh in the present true-up petition.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

